

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.203 - **CP(IB)/124(AHM)2022**

With

ITEM No.204 - IA/513(AHM)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Uma Rakeshkumar Shah
(Personal Gaurantor)

.....**Applicant**

Order delivered on 28/11/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kuldeep Adesara, Adv
For the Respondent : Mr. Vinay Bairagra for Ms.
Himani Kinni, Advocate

ORDER

It has been brought to the notice of the Tribunal that the Corporate Debtor has filed an application under Section 10 of the IBC for CIRP before the Court I. One of the Personal Guarantors, apart from the applicant has also moved an application under Section 94 before Court I Bench. However, this application moved by Personal Guarantor no. 2 had served a notice on the respondent Financial Creditor who has also filed his reply under IA in the same matter objecting to the moving of an application under 94 of the applicant. In view of the parallel proceedings and a main petition is dealt with in Court No.1, the applicant is directed to move immediately the application before Court I of NCLT Ahmedabad and do the formalities needed for consideration of the application.

List the matter on 04.12.2023.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)